

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 120(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Smt. Ina Malhotra
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 5.10.2016

NAME OF THE COMPANY: Sh. Vijay Kumar Gupta & ors.

V/s.

M/s. S.R. Cottex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Naveen Dahiya, Adv.		Y	
2.	Mr. Karan Malhotra, Adv.		Y	


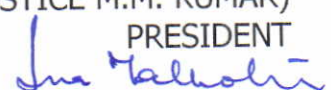
Order

Despite the notice of contempt issued, no show cause has been filed nor any attempt to purge the contempt has been made. It has also been submitted that the contemner Mr. Aditya Pratap Singh is suffering from Chickengunya.

2. Let bailable Warrants be issued against Mr. Aditya Pratap Singh for 7.10.2016 with two sureties of an equal amount of Rs. One lakh each. The bailable warrant should be executed by Police Station Janakpuri, New Delhi.

Interim orders to continue till further orders.

List again on 7.10.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(INA MALHOTRA)
MEMBER (J)